
Amrik Singh Viridi Vs Punjab State Power Corporation Limited And Others

Civil Writ Petition No. 21744 Of 2014 (O&M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Feb. 20, 2020

Citation: (2020) 02 P&H CK 0296

Hon'ble Judges: Tejinder Singh Dhindsa, J

Bench: Single Bench

Advocate: Vikas Kuthiala, Mukul Aggarwal

Final Decision: Partly Allowed

Judgement

Disciplinary cases,Decision,"Effect of punishment on ACR to be

down graded by

CS-125/D5093 dt.07.04.99,LOA,---

SCN-29/D5394 dt.05.02.99,Censure,1 mark

CS-161/D6362 dt. 27.06.00,LOW,---

SCN-102/D5079 dt.30.05.97,Censure,1 mark

CS-123/D5563 dt.07.04.99,Censure,1 mark

D7521 Explanation regarding

misbehaviour with consumer",Filed,---

CS-283/D7756 dt.20.07.04,"Letter of Advise & Recovery of

Rs.5544/-",---

SCN-328/D7847 dt.15.09.04,Letter of warning,---

CS-365/D7871 dt.25.10.04,"With holding of 2 annual increments

with cumulative effect",4 marks

Total marks to be deducted,,7 marks